



**Central Administrative Tribunal
Principal Bench: New Delhi**

O.A. No. 2097/2021

This the 23rd day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Prahalad Singh, Aged about 62 years
(Sr. Accounts Officer – Retired)
Group 'B' /Gazetted
S/o Late Shri Charanjee Lal,
D-62, Daya Nand Block, Shakarpur,
Delhi 110092

...Applicant

(By Advocate: Shri C. Rajaram Iyer)

Versus

1. The GNCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat, IP Estate,
New Delhi – 110002
2. The Director,
A & U Tibbia College & Hospital,
GNCT of Delhi,
Karol Bagh, New Delhi 110005
3. The Secretary,
Health & Family Welfare, GNCT of Delhi,
Delhi Secretariat, IP Estate,
New Delhi - 110002

...Respondents

(By Advocate: Shri H.A. Khan)



ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:-

- “a) Direct the Respondents to act on the representation dated 12.03.2021 and grant notional increment as on 01.07.2019 in favour of the Applicant, in as much as, the Applicant herein and Applications in OA No.776/2019 and other batch matters, which was allowed by this Hon'ble Tribunal vide order dated 15.07.2021 applicants are similarly situated.
- b) Direct the Respondents to revise the pension and release arrears in favour of the Applicant.
- c) Pass any order(s)/direction(s) in favour of the Applicant and against the Respondents which this Hon'ble Tribunal deem fit and proper in the facts and circumstances of the case.
- d) Award cost of the proceedings.”

2. At the outset, the applicant submits that the issue involved in the present OA is squarely covered by the decision of the Coordinate Bench of this Tribunal dated 15.07.2021 in OA No. 776/2019 and batch. He, therefore, prays for disposal of this OA in terms of the directions issued in OA No. 776/2019.

3. Sh. H.A.Khan, learned counsel for the respondents, submits that he has no objection to the



prayer of the applicant, if the applicant is similarly situated with those of OA No. 776/2019 and batch.

4. We have heard Sh. C. Rajaram Iyer, learned counsel for applicant and Sh. H.A.Khan, learned counsel respondents through video conferencing.

5. We have examined the decision passed in OA No. 776/2019 and batch and found that the applicant is similarly situated with those of the said OA. We, therefore, dispose of the matter in terms of the following directions as issued in OA No. 776/2019 and batch:-

(a) for such of the employees, who retired on 30th June of any particular year, increment payable on 1st July shall be extended. Their pensions shall also be revised, subject to their fulfilling other conditions which are applicable.

The arrears that become due shall be paid without interests;

(b) Similarly for employees, who retired on 31st December of a particular year, the increment payable on the 1st January of the next year shall



be extended and pension revised, subject to same conditions in the same manner.

(c) while extending such benefits, a clause shall be incorporated to the effect that in case the Hon'ble Supreme Court takes a different view in the Civil Appeal arising out of SLP No.4722/2021, they shall be under obligation to refund the entire benefit without any demur.

6. The aforesaid exercise shall be completed within a period of three months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Manjula Das)
Chairman

/sd/vb/akshaya/